IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1436/96.

Dt. of Decision : 01-01-98.

- 1. M.A.Saleem
- 2. Syed Sharfuddin
- 3. D.Dasarath
- 4. P.Shankaraiah
- 5. S.Ramachandra Rao
- 6. B.Ravindra Reddy

.. Applicants.

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- The General Manager, Hyderabad Telecom District, Hyderabad.
- The Chief General Manager, Telecommunication, AP Circle, Doorsanchar Bhavan, Hyderabad,
- 3. The Chairman, Telecom Commission, New Delhi.

.. Respondents.

Counsel for the applicants : Mr.K.Venkateswara Rao

Counsel for the respondents

Mr.V.Rajeswara

Rao,

Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

ORDER

Heard Mr.K. Venkateswara Rao, learned counsel for the applicants and Mr. V. Rajeswara Rao, learned counsel for the respondents.

2. There are 6 applicants in this OA. The applicants No.1,2,3 and 6 are working as TTA whereas applicants No. 4 and 5 are working as Technicial Supervisor. They submit that they were directly recruited in the cadre of Technician. Originally they were appointed as Technicians prior to 1-1-86

and their training period was also ov ϕ er prior to 1+1-86. They appeared for the Departmental Competitive Examihation for the post of Technician and they had passed the written One year training was examination as well as interview. contemplated for successful candidates before appointing them in the post of Technician. They have completed one year period of training along with others. During the period of training for the post of Technician they were paid some After completion of one year training, stipend. applicants were appointed as Technicians. It is stated that the applicants were selected for the post of Technician on regular basis and after selection for regular appointment they underwent training for a period of one year. stated that the period of training of the applicants was not counted for service in the post of Technician. The applicant No.1 has submitted a representation praying for the behefits as prayed for in this OA by his representation dated 25-4-95(Annexure-III Page-11). The representation of the applicants No.2,3,4,5 and 6 are at Page-12,13,14,15 and 16 respectively. All of them represented their cases to R-2. It is stated that those representations are not disposed of.

- 3. The learned counsel for the applicants rely on the judgement of the Tribunal in O.A.No.1346/94 and OA.94/96 decided on 7-11-94 and 7-2-96 respectively for the relief prayed for in this OA.
- 5. I have gone through both the judgements. The Bangalore Bench of the CAT by the judgement dated 26-3-93 in 0A.156/92 held that the Technicians and other categories who were recruited prior to 1-1-86 and who had undergone training prior to 1-1-86 should also be givaen the benefit of treating the period of training as service for fixing the increments notionally and for giving the monetary benefit from 1-10-90



in terms of O.M. dated 22-10-90. Hence that judgement was followed by this Bench in OA.1423/93 delivered on 23-10-96. As per the judgements of this Tribunal in the above referred OA the respondents are directed to treat the period of training of the applicants therein as service for fixation of increments notionally and they should be given the monetary benefit from 1-10-90.

- 6. The learned counsel for the respondents submit that this OA is covered by the judgements of the Tribunal referred to above. But the judgements of this Tribunal in O.A,1346/94 and 94/96 had been stayed by the Apex Court in C.A.No.23849/96 and that SLP is still pending.
- 7. In view of the above, the following direction is given:-
 - (a) If the SLP referred to above is allowed then this OA stands dismissed.
 - (b) If the SLP is dismissed, then this OA stands allowed and the applicants are entitled for the similar reliefs as given in OA.1346/94 and OA.94/96.
 - (c) If any other orders are given by the Apex Court in the above referred SLP, they are equally applicable to the applicants in this OA.
- 8. With the above direction, the OA is disposed of, at the admission-stage itself. No costs.

(R. RANGARÀ MEMBER(ADM

Dated: The 1st Jan. 1998. (Dictated in the Open Court)

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Capy ta:

- 1. The General Manager, Hyderabad Telecom District, Hyderabad.
- 2. The Chief General Manager, Telecommunications, A.P.Circle, Deorsanchar Bhavan, Hyderabad.
- 3. The Chamman, Telecom Commission, New Qelhi.
- 4. One copy to Mr.K. Venkateswara Rao, Advocate, CAT, Hyderabad.
- 5. One copy to Mr.V.Rajeswara Rao, Addl.CGSC, CAT, Hyderabad.
- 6. One copy to D.R(A), CAT, Hyderabad.
- 7. One duplicate copy.

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CHECKED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYMERABAD BENCH HYDERABAD

THE HUN'BLE MR. B. RANGARAJAN : M(A)

J. N.

THE HON'BLE MR.B.S.JAI PARAMESHWAR: M(J)

DATED: 11198

THEMPOUL/REGFO

M.A./R.A/C.A.NO.

in

J. 1. NJ. 1436/86

ADMITTED AND INTERIM DIRECTIONS CENTRAL

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DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED FOR DEFAULT
DROERED/REJECTED
NO ORDER AS DO COSTS.

II COURT .

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